

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5711  
ANSWERED ON:30.04.2013  
SUBMISSION OF AUDIT REPORTS BY NGOS  
Ram Shri Purnmasi

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Non-Governmental Organisations (NGOs) who received foreign funds are submitting audited records as required under the existing laws;
- (b) if so, the details thereof and if not, the reasons therefor along with the action taken against such NGOs during each of the last three years and the current year, State-wise; and
- (c) the effective measures taken by the Government to ensure submission of audit records by such NGOs?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Sir.

(b) to (c): The Government monitors the receipt and utilization of foreign contribution received by any 'person' including Non-Governmental Organization (NGOs) in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed thereunder.

Association which had not submitted Annual Returns for 2006-07, 2007-08 and 2008-09 were sent letters individually to explain as to why they should not be directed not to accept Foreign Contribution without prior permission of the Central Government as per provision of FCRA. They were asked to reply alongwith postal proof or any other proof, if any, of having sent the same within stipulated period for each year.

In respect of 4138 association, the letters dispatched from the Ministry of Home Affairs were returned undelivered by the Post Office as the addresses were not found. After due consideration by the competent authority, the registration of these associations under FCRA was cancelled. The list of the such associations was posted on public domain of Foreigners Division, Ministry of Home Affairs website. State wise list of cancelled NGOs is at Annexure-'A'.